

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
SPECIAL BENCH

(IB)-300(PB)/2017

IN THE MATTER OF:

Aditi Engineering ..... APPLICANT / PETITIONER  
Vs.  
Tecpro Engineers Limited ..... RESPONDENT

SECTION:

Under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 06.02.2018

Coram:

VARADHARAJAN  
HON'BLE MEMBER (JUDICIAL)

S. K. MOHAPATRA  
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the APPLICANT :-

For the RESPONDENT :-

ORDER

Learned authorized representative for the petitioner/Operational Creditor is present.

After repeated notices sent to the Corporate Debtor, Mr. Mohit Kumar Aneja, Advocate has put in his appearance on behalf of the Corporate Debtor, who undertakes to file 'Vakalath' for the Corporate Debtor. Let the Corporate Debtor files its formal reply to the petition within a period of 7 days from today.

Final opportunity is being given to the Corporate Debtor.

Post the matter on 28.2.2018.

Sd/-

(S. K. MOHAPATRA)  
MEMBER (TECHNICAL)

Sd/-

(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit